

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 2/2015 in Petition(s) for Special Leave to Appeal (C) No(s).  
7630/2015

(Arising out of impugned final judgment and order dated 24/12/2014  
in WPC No. 2001/2014 passed by the High Court of Delhi at New  
Delhi)

ARVIND KUMAR AND ORS.

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(For deletion of proforma respondents and interim relief and office  
report)

WITH

I.A. 1/2015 in S.L.P.(C) No. 11954/2015

(For deletion of the name of respondent and office report)

I.A. 2/2015 in S.L.P.(C) No. 11346/2015

(For deletion of the name of respondent and office report)

Date : 30/11/2015 These applications were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
[IN CHAMBER]

For Petitioner(s) Mr. Rakesh Mishra, Adv. (N.P.)

Mr. Yadav Narender Singh, Adv. (N.P.)

For Respondent(s)

The Court made the following  
O R D E R

Nobody appears on behalf of the petitioners.

Adjourned.

(S. K. RAKHEJA)  
COURT MASTER

(RENU DIWAN)  
COURT MASTER